GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 3617
TO BE ANSWERED ON 27TH MARCH, 2018

SAMPLING AUTHORITY OF DRUG INSPECTORS

3617. DR. R. LAKSHMANAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that Drug Inspectors are authorised only to draw samples from the markets and not from drug manufacturing companies; and

(b) if so, reasons therefor and provisions of Drugs and Cosmetics Act, 1940 which stipulates that Drug Inspectors can draw samples only from market and not from drug manufacturing company?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(ASHWINI KUMAR CHOUBEY)

(a) & (b): No. Under the section 22 of Drugs and Cosmetics Act, 1940, the Drug Inspectors are authorized to take samples of any drugs or cosmetic, "which is being manufactured or being sold or stocked or exhibited or offered for sale, or being distributed."

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